

PROCESSING STATUS OF DRAFT SCHEME as on 27-Nov-20

I. Clarification/documents awaited from stock exchanges

Sl. No.	Applicant Name	Date of of
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Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
7	Draft Composite Scheme of Amalgamation amongst Gateway Distriparks Limited and Gateway East India Private Limited and Gateway Rail Freight Limited and Their Respective Shareholders	29-Oct-20	27-Nov-20	Clarification sought from BSE on 2-Nov-20. Reply awaited.
8	Composite Scheme of Amalgamation and Arrangement of GMR Power Indra Ltd with and demerger of the demerged undertaking of GMR Infrastructure Ltd and vested into GM Power and Urban Infra Ltd.	02-Nov-20	05-Nov-20	Clarification sought from exchange. Reply awaited
9	Draft scheme of Arrangment between Amrapali Industries Limited and Amrapali Asset Reconstruction Company Private Limited	03-Nov-20	Scheme documents received on 03-Nov-20	NOC/Complaints reports awaited.
10	Scheme of Reduction of share capital of Escorts Limited and their respective shareholders	05-Nov-20	Clarification sought from BSE on 27-Nov-20	NOC of BSE and Complaints report from exchanges awaited

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
11	Draft Scheme of Amalgamation between Gulshan Holdings Private Limited, East Delhi Importers & Exporters Private Limited, Gulshan Polyols Limited and their respective shareholders	05-Nov-20	27-Nov-20	Clarification sought received on 27-Nov-20. NOC of exchange awaited

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
16	Scheme of Amalgamation - Indo Count Industries Limited	20-Nov-20	NOC received from NSE	NOC and Complaints Report awaited BSE
17	Scheme of Reduction of Share Capital of Imec Services Ltd	27-Nov-20	Scheme documents received on 27-Nov-20	NOC and Complaints Report awaited BSE

II. Comments awaited from other Regulatory Body etc.

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
18	Composite Scheme of Amalgamation and Arrangement amongst Motherson Sumi Systems Limited, Samvardhana Motherson International Limited and Motherson Sumi Wiring India Limited	17-Sep-20	22-Oct-20 Comments sought from other regulatory body	Comments awaited from other regulatory body
19	Scheme of Amalgamation of Indus Netlink Limited, Castle Rock Advisors Private Limited & K2 Infosolutions Private Limited with Fortune Industrial Resources Limited	16-Oct-20	NOC received from MSEI 27-Nov-20	Comments awaited from other regulatory body and also clarification sought from MSEI

III. Under process at SEBI

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
20	Draft Scheme of Amalgamation amongst Gretex Industries Limited, Apsara Selections Limited and Sankhu Merchandise Private Limited	29-Jun-20	Clarification received from NSE on 26-Oct-20	Under Process
21	Scheme of Arrangement between Reliance Industries Limited and Reliance O2C Limited	18-Sep-20	Clarification received from BSE on 10-Nov-20	Under Process
22	Minda I Connect P Ltd with Minda Industries Ltd.	01-Oct-20	26-Nov-20	Under Process
23	Draft SOA between Jupiter Wagons Ltd. and Commercial Engineers & Body Builders Co Limited	21-Oct-20	23-Nov-20	Under Process

Last date of communication – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).